MINISTRY OF CORPORATE AFFAIRS  
NOTIFICATION  

New Delhi, the 21st December, 2012  

S.O. 2977(E).—In pursuance of clause (39) of Section 2 of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following further amendment in the notification of the Government of India in the erstwhile Ministry of Industry (Department of Company Affairs), number G.S.R. 1060 (E), published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated 21st December, 1989, namely :—  

In the said notification, after entry 22, the following entry shall be inserted, namely :—  

“23. MCX Stock Exchange Limited.”

[F. No. 3/2/2012-CL-V]  

RENUKA KUMAR, Jr. Secy.  

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 1060(E), dated 21st December, 1989 and subsequently amended vide the following notifications :—  

1. S.O. 406(E), dated the 24th May, 1990;  
2. S.O. 343(E), dated the 31st May, 1993;  
3. S.O. 174(E), dated the 15th February, 1994; and  